GOVERNMENT OF INDIA COMMUNICATIONS AND INFORMATION TECHNOLOGY LOK SABHA

UNSTARRED QUESTION NO:1827 ANSWERED ON:22.08.2012 INSTALLATION OF TOWERS NEAR PUBLIC PLACES Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Aq

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Agarwal Shri Rajendra;Bajwa Shri Partap Singh;Chanabasappa Shri Udasi Shivkumar;Dharmshi Shri Babar Gajanan;Gangaram Shri Awale Jaywant;Kataria Shri Lal Chand;Mahtab Shri Bhartruhari;Meghwal Shri Arjun Ram ;Owaisi Shri Asaduddin;Patle Kamla Devi ;Pratapsinhmaharaj Shri Bhonsle Shrimant Chh. Udganraje;Singh Rajkumari Ratna;Singh Shri Rakesh;Tagore Shri Manicka;Tudu Shri Laxman;Vishwanath Shri Adagur H;Yadav Shri Dharmendra

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) whether the mobile towers have reportedly been installed without obtaining prior clearance from concerned authorities in various parts of the country during the last three years and the current year, operator-wise and State-wise;

(b) if so, the details thereof;

(c) whether the Government has issued directions for shifting of mobile towers which have been installed near public places, schools and residential areas on the grounds of the safety of public from the harmful effect of Electro Magnetic Field (EMF) radiation;

(d) if so, the details thereof along with the number of such towers shifted so far and if not, the reasons therefor; and

(e) the action taken by the Government against the telecom operators for violation of norms/guidelines issued by Government from time to time, operator-wise?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

(SHRIMILIND DEORA)

(a) & (b) For installation of any Mobile Tower, a Service Provider Company has to obtain siting clearance from the technical angle issued by this Ministry from flying hazards, line-of site obstruction and RF interference view -points only. Towers are to be installed after obtaining site clearance by this Ministry. However, siting clearance is issued by this Ministry without prejudice to other applicable byelaws, rules and regulations of Local bodies such as Municipal Corporation, Gram Panchayats etc. Therefore, before installation of towers, Service Providers are also required to obtain necessary clearances from concerned local authorities/State Govt. bodies. There have been some complaints regarding some towers being installed without obtaining requisite clearance from local authorities to take action against these agencies concerned in such situation. However, such cases are not monitored by this Ministry.

(c) & (d): No Madam.

(e): None of the mobile towers tested for Electromagnetic radiation (EMR) compliance till 30.06. 2012, were exceeding the EMR limits as per license condition.